Name of the corporate debtor: Galore Developers Private Limited

Date of commencement of CIRP: 09/02/2024 List of creditors as: 10/03/2025

List of Unsecured financial creditors (financial creditors belonging to any class of creditors)

| Sl. | Name of creditor | Details | s of claim received | Details of claim admitted | | | | | | | Amount | Amount of | Amount of | Remarks, if any |
|-----|----------------------|----------|---------------------|---------------------------|-------------------------|----------|---------|---------|-----|----------|----------|------------|--------------|------------------------------|
| No. | | Date of | Amount claimed | Amount of | Nature of claim | Amount | Amount | | % | of | of any | claim not | claim under | |
| | | receipt | | claim admitted | | covered | | Whether | 0 | | mutual | admitted | verification | |
| | | | | | | by | | | | nt claim | | | | |
| | | | | | | • | guarant | party? | CoC | | that may | | | |
| | | | | | | interest | ee | | | | be | | | |
| 1 | Class of Creditors - | Claims | 153,895,914 | 113,453,184 | Unsecured financial | NA | NA | No | - | - | - | 40,442,730 | - | Kindly refer the below notes |
| | , , | received | | | creditors (financial | | | | | | | | | |
| | Mr. Rajesh Shah | upto | | | creditors belonging to | | | | | | | | | |
| | | 25.02.20 | | | any class of creditors) | | | | | | | | | |
| | | 25 | | | without voting rights | | | | | | | | | |
| | | | | | | | | | | | | | | |
| | | | | | | | | | | | | | | |
| | | | | | | | | | | | | | | |

Note:

- 1. That the RP during its verification has found out that the erstwhile promoters has sold some flats more than once. Thus the RP has segregated the FC belonging to any class of creditor (Homebuyers) in 2 categories, Secured FC belonging to any class of creditor which will consist of Homebuyers that were the 1st buyer as per the date of agreement entered with the CD or the Homebuyer who has the NoC of the lender against their respectitive units (having total admitted claim of Rs. 491,488,306/-)and Unsecured FC belonging to any class of creditor which will consist of Homebuyers that were the subsequent Buyers as per the date of agreement entered with the CD or the Homebuyer who was the 1st buyer as per the date of agreement entered with the CD, but the subsequent Buyer for the same unit has the NoC from the lender (having total admitted claim of Rs. 113,453,184/-). (Reference: Mansi Brar vs. Dream Procon Pvt. Ltd. NCLAT order dt. 08.04.2021 in CA (AT) (Ins) No. 269 of 2021)
- 2. The purpose of such segregation is to ensure just and reasonable treatment to each class of Financial Creditor, the same flat cannot be earmarked for the two buyers, because the interest and right of the homebuyers (first sale) and the homebuyers (subsequent sale) shall vary, due to which it was required to create different class to allot the voting rights correctly. Due to the above aforesaid reason the RP has segregated the Homebuyers in 2 categories, Secured FC belonging to any class of creditor consist of Homebuyers with voting rights and Unsecured FC belonging to any class of creditor which consist of Homebuyers without voting rights.
- 3. As per the information available with the RP, building A2 and B has been completed till 09th Floor and part OC has been received and homebuyers has been given the possession, thus as per the legal opinion received, the claim of homebuyers who has possession and has executed conveyance deed / sale deed / deed of apartment, before CIRP commencement date, cannot be considered. Further the homebuyers who has filed their claim and has got possession, however the conveyance deed / sale deed / deed of apartment has not been executed, their claim has been treated and for including the said homebuyer is list of Claims, a nominal value of 1 Rs. is been given, as they have been given the respective allotment and only basic compliance is required.
- 4. Further the amount of claim not admitted, generally consist of the amount of interest portion claimed by the respective claimant at the rate of 18% 22%, as per the general understanding the RP has calculated the interest rate @ 8% from the date of possession as per the agreement till CIRP commencement date of those claimant who has submitted detailed agreement to sale.
- 5. The claims are provisionally admitted on basis of preliminary verification, as the SBoD / erstwhile Promoter are not cooperating with the RP thus the RP has verified the claims based on documents and details provided by the claimant and on basis of CD's bank statements as available with the RP and Rest of the amount is kept under verification in case the respective homebuyer provides the RP with the pending required detail, the same will be updated / modified accordingly.
- 6. Further the homebuyers who has filed their claim for specific unit however didn't submit agreement to sale and whose index II has not been found and also whose name cannot be traced from legal title search report conducted by previous IRP, currently their name has been kept in homebuyers list of without voting right. However as and when RP received their index II copy and Agreement to sale copy, their name will be updated in the list of homebuyers with voting rights subject to verification of the same.

| | Name of omebuyer | Flat No. | Building No. | Date of Agreement | Document No. | Consideration Amount as per Agreement | Date of Possession as per Agreement | Date of Filing of Claim | Total Principal Claimed including Stamp Duty | Total Interest Amount included in claim | Total Claimed Amount (Including Interest) | Principal Amount | Interest @8% from the date of expected possession till CIRP date | Days for interest calculation (No. of days) | Total Claim Admitted | Amount under Verification | Amount Not Admitted | Remark |
|-----------------------------------|--|----------|-----------------|----------------------|--------------|---|--|----------------------------|--|--|---|---------------------|--|---|-------------------------|---------------------------------|------------------------|---|
| 1 Rekha | a Anil Hotkar | 103 | Al | 23/03/2021 | 1580/2021 | 3,500,000 | 15-May-21 | 26/02/2024 | 3,670,000 | 1,816,650 | 5,486,650 | 3,500,000 | 767,123 | 1,000 | 4,267,123 | - | 1,219,527 | Subsquent Buyer thus classified as Homebuyer without voting right |
| Amba 2)Shi |)Prakash arushi Shinde ipra Prakash Shinde | 103 | Al | 2/12/2022 | 5980/2022 | 9,600,000 | 31-Mar-23 | 10/12/2024 | 4,750,000 | 335,667 | 5,085,667 | 4,750,000 | 327,945 | 315 | 5,077,945 | - | 7,722 | Subsquent Buyer thus classified as Homebuyer without voting right |
| Amba 2)Shi | arushi Shinde iipra Prakash Shinde mali Girish | 104 | Al | 2/12/2022 | 5981/2022 | | 31-Mar-23 | | | | | | | | | | | |
| | Salunkhe | 105 | Al | 17/11/2022 | 5683/2022 | 4,500,000 | 30-Jun-23 | 25/02/2024 | 4,500,000 | 562,500 | 5,062,500 | 1,200,000 | 58,915 | 224 | 1,258,915 | - | 3,803,585 | Subsquent Buyer thus classified as Homebuyer without voting right |
| 5 Ri | nnanda Irayya udramath | 105 | Al | 18/2/2022 | - | 3,538,000 | - | 4/12/2024 | 2,450,000 | - | 2,450,000 | 1,000,000 | - | - | 1,000,000 | - | 1,450,000 | Subsquent Buyer thus classified as Homebuyer without voting right |
| | Ajitkumar apatlal Shah | 202 | Al | 22/02/2022 | 1036/2022 | 3,200,000 | 31-Dec-22 | 23/03/2024 | 3,200,000 | 384,000 | 3,584,000 | 3,200,000 | 284,055 | 405 | 3,484,055 | - | 99,945 | Subsquent Buyer thus classified as Homebuyer without voting right |
| Ami | ita Prashant Bhosale | 205 | Al | 5/7/2021 | 2616/2021 | 4,200,000 | 15-Dec-22 | 26/02/2024 | 4,200,000 | 149,701 | 4,349,701 | 3,710,727 | 342,404 | 421 | 4,053,131 | - | 296,570 | Subsquent Buyer thus classified as Homebuyer without voting right |
| F M Bha Aarti | Rushabh fahantesh anamagi & ti Mahantesh shanamagi | 801 | Al | 31/03/2021 | 1840/2021 | 3,500,000 | 12-Dec-22 | 26/02/2024 | 3,500,000 | 1,402,800 | 4,902,800 | 3,021,000 | 280,746 | 424 | 3,301,746 | - | 1,601,054 | Subsquent Buyer thus classified as Homebuyer without voting right |
| | havendrasinh ji Kshirsagar | 806 | Al | - | - | - | - | 26/02/2024 | 4,000,000 | - | 4,000,000 | 1,700,000 | - | - | 1,700,000 | - | 2,300,000 | 1st Buyer as per agreement to sale however possession is with subsequent buyer, thus classified as Homebuyer without voting right |
| Mı | r. Mahesh chapa Kapse | 1201 | Al | 23/01/2023 | 513/2023 | 3,500,000 | | 26/02/2024 | 3,500,000 | - | 3,500,000 | 3,250,000 | - | - | 3,250,000 | - | 250,000 | Subsquent Buyer thus classified as Homebuyer without voting right |
| Mr. Ra | amesh Bhimji Patel | 1202 | Al | 30/12/2022 | 6529/2022 | 3,700,000 | 30-Jun-23 | 26/02/2024 | 3,700,000 | - | 3,700,000 | 2,470,000 | 121,267 | 224 | 2,591,267 | - | 1,108,733 | Subsquent Buyer thus classified as Homebuyer without voting right |
| M SF | fr. UDAY HANKAR UPANAR | 1303 | Al | 30/06/2023 | 3679/2023 | 5,400,000 | 30-Mar-24 | 24/02/2024 | 5,145,000 | 352,432 | 5,497,432 | 4,845,000 | - | - | 4,845,000 | - | 652,432 | Subsquent Buyer thus classified as Homebuyer without voting right |
| Sury Su | Sachin yawanshi & udarshana Sachin ıryawanshi | 1402 | Al | 2/9/2022 | 4427/2022 | 3,900,000 | - | 26/02/2024 | 4,134,000 | 654,894 | 4,788,894 | - | - | - | - | - | 4,788,894 | Subsquent Buyer thus classified as Homebuyer without voting right |
| | Ir. Aakash ppa Jamadar | 1403 | Al | 7/6/2023 | 3184/2023 | 4,800,000 | 30-Mar-24 | 26/02/2024 | 4,560,000 | 338,580 | 4,898,580 | 4,300,000 | - | - | 4,300,000 | - | 598,580 | Subsquent Buyer thus classified as Homebuyer without voting right |
| M Gaik | Irs. Smita kwad & Mr. Sushil Gaikwad | 1702 | Al | 2/8/2023 | 4374/2023 | 5,500,000 | 30-Jun-24 | 24/02/2024 | 5,374,000 | 447,385 | 5,821,385 | 5,324,000 | - | - | 5,324,000 | - | 497,385 | Subsquent Buyer thus classified as Homebuyer without voting right |
| | ti / Dattaray tilal Ambure | 201 | A2 | 7/2/2020 | 641/2020 | 3,500,000 | - | - | - | - | - | - | - | - | - | - | - | Subsquent Buyer thus classified as Homebuyer without voting right further provided the documents but didn't submit the claim form |
| | r. Laxman ashiv Mhetre | 603 | A2 | 9/6/2023 | 3242/2023 | 5,000,000 | 30-Mar-24 | 24/2/2024 | 5,000,000 | 368,750 | 5,368,750 | 5,000,000 | - | - | 5,000,000 | - | 368,750 | Subsquent Buyer thus classified as Homebuyer without voting right |
| Kalsh | hetti Surekha Mallinath | 806 | A2 | - | - | - | - | 26/02/2024 | 7,078,781 | - | 7,078,781 | | - | - | - | - | 7,078,781 | Homebuyer, however possession is with someone else |
| 19 W | anghmitra Nagnath Vaghmare | 1003 | A2 | 2/1/2023 | 39/2023 | 3,500,000 | - | 25/02/2024 | 3,741,020 | 448,922 | 4,189,942 | 2,860,000 | - | - | 2,860,000 | - | 1,329,942 | Subsquent Buyer thus classified as Homebuyer without voting right |
| Han 20 M | Mohammad nif A Jabbar Muchale | 1004 | A2 | 6/2/2023 | 666/2023 | 4,300,000 | 30-Jun-23 | 24/02/2024 | 4,129,200 | 148,651 | 4,277,851 | 3,268,000 | 160,445 | 224 | 3,428,445 | - | 849,406 | Subsquent Buyer thus classified as Homebuyer without voting right |
| | rs. Ashwini it Narkhedkar | 1006 | A2 | 7/10/2023 | 4058/2023 | 5,500,000 | 30-Jun-24 | 26/02/2024 | 5,280,000 | 458,040 | 5,738,040 | 5,280,000 | - | - | 5,280,000 | - | 458,040 | Subsquent Buyer thus classified as Homebuyer without voting right |
| 22 5 | ibran Iqbal Shiledar | 1103 | A2 | - | - | - | - | 8/12/2024 | 1,260,000 | - | 1,260,000 | 800,000 | - | - | 800,000 | - | 460,000 | No Agreement to sale / index II found, further not found any details in legal title search repot, thus classified as Homebuyer without voting right, till the party submit any proof for the rights over subjective flat |
| 23 | chin Suresh Manne | 1301 | A2 | 7/8/2023 | 4456/2023 | 4,990,000 | 30-Jun-24 | 25/02/2024 | 4,620,000 | 214,300 | 4,834,300 | 4,620,000 | - | - | 4,620,000 | - | 214,300 | Subsquent Buyer thus classified as Homebuyer without voting right |
| | Ir. Amrut appa Hattale | 1302 | A2 | 4/6/2023 | 3177/2023 | 4,800,000 | 30-Mar-24 | 24/02/2024 | 4,500,000 | 337,500 | 4,837,500 | 4,500,000 | - | - | 4,500,000 | - | 337,500 | Subsquent Buyer thus classified as Homebuyer without voting right |
| Tarte 25 Datt | nm Rajkumar & Rajkumar tayray Tarte | 1303 | A2 | 2/1/2023 | 40/2023 | 3,500,000 | 30-Jun-23 | 26/02/2024 | 3,741,020 | 448,922 | 4,189,942 | 3,360,000 | 164,962 | 224 | 3,524,962 | - | 664,980 | Subsquent Buyer thus classified as Homebuyer without voting right |
| K 26 Chi | . Kaushalya Kashinath incholikar, | 1405 | A2 | 21/06/2023 | 3502/2023 | 5,500,000 | 30-Mar-24 | 24/02/2024 | 5,172,000 | 365,919 | 5,537,919 | 4,972,000 | - | - | 4,972,000 | - | 565,919 | Subsquent Buyer thus classified as Homebuyer without voting right |
| | dhu Sanjay Deshmukh | 104 | В | 7/9/2023 | 5270/2023 | 6,600,000 | - | 10/12/2024 | 6,600,000 | - | 6,600,000 | 6,000,000 | - | - | 6,000,000 | - | 600,000 | Subsquent Buyer thus classified as Homebuyer without voting right |
| Omka Shrina Un C Side | rijaylaxmi aran Umbarje, aath Omkaran mbarje and Omkaran Idalingappa Umbarje | 104 | В | - | - | - | - | - | - | - | - | - | - | - | - | - | - | No Agreement to sale / index II found, further not found any details in legal title search repot, further Document submitted, however claim form not submitted till date, thus kept under hoembuyers list without voting rights |

| KASHINATH SANGAPPA 29 UMBARJE | 1004 | В | - | - | - | - | 1/3/2024 | 3,000,000 | 631,800 | 3,631,800 | 2,970,000 | - | - | 2,970,000 | - | No Agreement to sale / index II found, further not found any details in legal title search repot, thus classified as Homebuyer without voting right, till the party submit any proof for the rights over subjective flat |
|---|------|-------|------------|-----------|-----------|-----------|------------|-----------|---------|-----------|-----------|---------|-----|-----------|---|--|
| Mahesh Popat 30 Hanpude | 1202 | В | 24/05/2023 | 2921/2023 | 4,850,000 | 30-Mar-24 | 6/4/2024 | 2,600,000 | - | 2,600,000 | - | - | - | - | - | 2,600,000 Subsquent Buyer thus classified as Homebuyer without voting right |
| Kavita Vishal 31 Rathod | 1301 | В | 25/02/2022 | 1086/2022 | 5,000,000 | 15-Dec-22 | 26/02/2024 | 5,000,000 | - | 5,000,000 | 3,150,000 | 290,663 | 421 | 3,440,663 | - | 1,559,337 Subsquent Buyer thus classified as Homebuyer without voting right |
| Balasaheb S 32 Jodbhavi | 1303 | В | 8/4/2022 | 1970/2022 | 3,750,000 | 31-Mar-23 | 26/02/2024 | 4,468,000 | 861,480 | 5,329,480 | 3,200,000 | 220,932 | 315 | 3,420,932 | - | 1,908,548 Subsquent Buyer thus classified as Homebuyer without voting right |
| Sachin Dattatray Gore & Poonam 33 Sachin Gore | 1402 | В | 3/8/2023 | 4357/2023 | 6,900,000 | 30-Jun-24 | 12/3/2024 | 6,190,000 | - | 6,190,000 | 6,190,000 | - | - | 6,190,000 | - | - Subsquent Buyer thus classified as Homebuyer without voting right |
| 34 ANS Infra Projects | 1602 | В | 14/07/2023 | 3968/2023 | 6,500,000 | 30-Mar-24 | 20/11/2024 | 6,213,000 | - | 6,213,000 | 5,293,000 | - | | 5,293,000 | - | 920,000 Subsquent Buyer thus classified as Homebuyer without voting right |
| Dattatraya Anant Kulkarni, Pravin Dattatraya Kulkarni & Pooja Pravin Kulkarni | 1701 | В | - | - | - | - | 8/4/2024 | 4,700,000 | 336,000 | 5,036,000 | 4,700,000 | - | - | 4,700,000 | - | No Agreement to sale / index II found, further not found any details in 336,000 legal title search repot, thus classified as Homebuyer without voting right, till the party submit any proof for the rights over subjective flat |
| Mahesh Bhimashankar 36 umbarje | Shop | No. 4 | - | - | | | 9/11/2024 | 1,000,000 | 495,000 | 1,495,000 | 1,000,000 | - | - | 1,000,000 | - | No Agreement to sale / index II found, further not found any details in legal title search repot, thus classified as Homebuyer without voting right, till the party submit any proof for the rights over subjective flat |
| Kashinath sangappa Umbarje | Shop | No. 5 | | - | - | - | 10/2/2022 | 1,000,000 | 360,000 | 1,360,000 | 1,000,000 | - | | 1,000,000 | - | No Agreement to sale / index II found, further not found any details in legal title search repot, thus classified as Homebuyer without voting right, till the party submit any proof for the rights over subjective flat |